

(2024) 10 JH CK 0056

Jharkhand High Court

Case No: L.P.A No. 417 Of 2023

M/s Jai Maa Chinmastika Fuels

APPELLANT

Vs

BCCL, through its CMD Koyla
Bhawan

RESPONDENT

Date of Decision: Oct. 17, 2024

Hon'ble Judges: M. S. Ramachandra Rao, CJ; Deepak Roshan, J

Bench: Division Bench

Advocate: Sidhartha Roy, A. K. Mehta

Final Decision: Disposed Of

Judgement

M. S. Ramachandra Rao, C.J

1. This Letters Patent Appeal is preferred against an interlocutory order passed on 27.07.2023 in W.P.(C) No. 3022 of 2022 by the learned Single

Judge declining interim relief in the said interlocutory application.

2. Since the main writ petition continues to be pending, the petitioner is given liberty to agitate the point raised in the interlocutory application in the writ

petition. The writ petition be heard by the Judge having provision as per roster.

3. Therefore, this Letters Patent Appeal is closed directing that the writ petition be disposed of. It is open to both sides to raise all contentions open to

them in law in the writ petition.